

Royalty on Crude Oil

*257. SHRI CHITTA BASU:
DR. D. VENKATESWARA
RAO:

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(a) whether the Government have taken
any decision regarding enhancement of
royalty on the crude oil produced by Assam
and Gujarat;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND
NATURAL GAS (SHRI B.
SHANKARANAND): (a) to (c). The fixation
of the rate of royalty on crude oil and natural
gas for the period 1.4.1990 to 31.3.1993 is
under the consideration of the Government.

New Varieties of Rice

*258. SHRI CHANDULAL
CHANDRAKAR: Will the Minister of
AGRICULTURE be pleased to state:

(a) whether the Indian Council of
Agricultural Research, in collaboration with
the United National Development
Programme, has evolved a new hybrid rice
variety;

(b) if so, the effective steps taken to
adopt this new technology;

(c) by what time the newly developed
rice variety is expected to be available for
commercial use;

(d) whether scientists of the Directorate
of Rice Research, Hyderabad have also

succeeded to modify a hybrid rice variety,
developed by Chinese 15 years ago, to suit
the climatic conditions in India; and

(e) if so, the details thereof?

THE MINISTER OF AGRICULTURE
(DR. BAILRAM JAKHAR): (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

Restricted/Protected Area Regime

*259. SHRI SRIBALLAV PANIGRAH:
Will the Minister of HOME AFFAIRS be
pleased to state:

(a) whether the Government have
undertaken a review of the Restricted/
protected area regime recently;

(b) if so, the details thereof;

(c) whether there is any proposal to
scrap the system;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN): (a) to (e). In view of
the proximity to the international border,
general law and order situation sensitivity of
the areas and the presence of insurgent
elements etc., certain areas have been
declared as protected/restricted under the
Foreigners (Protected Areas) Order, 1958
and the Foreigners (Restricted Areas) Order,
1963. The Entry into the areas which are
covered under the Protected Area/Restricted
Area regime is governed by issue of